

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) Diary No(s). No(s). 37654/2015

DR. BALLABHA DAS SHAH,

Petitioner(s)

VERSUS

STATE OF M.P. THROUGH LAW SECRETARY GOVT.
OF M.P. BHOPAL AND ORS.

Respondent(s)

(with office report for direction)

Date : 28/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Rajendra Sahu, Adv.
Ms. Hema Sahu, Adv.
Mr. Rishabh Sahu, Adv.
Mr. C. L. Sahu, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the petitioner seeks leave to withdraw the petition with liberty to avail appropriate remedy in accordance with law. Permission granted. Consequently the writ petition is dismissed as withdrawn with the liberty as prayed for.

(NEELAM GULATI)
COURT MASTER(TAPAN KR. CHAKRABORTY)
COURT MASTER